

1	2	3	4
3.	Weighbird India Ltd. (WIL)	183	Final decision by BIFR for winding up.
4.	National Bicycle Corpn. of India Ltd.	676	Final decision by BIFR for winding up. Under stay by Court.
5.	Cycle Corpn. of India Ltd. (CCIL)	1718	Prima-facie conclusion by BIFR for winding up.
6.	Mining and Allied Machinery Corpn.	4217	Prima-facie conclusion for winding up. Under stay by Court.
7.	Tannery and Foot wear Corpn. Ltd. (TAFCO)	1400	Final decision by BIFR for winding up.
8.	Rehabilitation Ind. Corpn. Ltd. (RIC)	1272	Discontinuance of operations recommended by Disinvestment Commission.

Besides, Govt. have also decided to extend the period of VRS for another 3 months to the remaining employees of Bharat Process and Mechanical Engineers Ltd. (BPMEL) for which a decision to give VRS was taken by the Govt. in Sept. 1997. BIFR has given its final recommendation for winding up this company.

*BIFR - Board for Industrial and Financial Reconstruction.

[English]

(b) to (d) No decision has been taken by the Govt. for disposal of these Units.

[Translation]

Printing of UTI Forms in Hindi

1132. SHRI CHETAN CHAUHAN : Will the Minister of FINANCE be pleased to state:

(a) the number of forms of the Unit Trust of India which are still printed only or mostly in English;

(b) the number of forms which are required to be filled in English only;

(c) the reasons for not giving the option of filling the forms of various schemes in Hindi; and

(d) the time by which such an arrangement is likely to be made?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Unit Trust of India has informed that all its applications are printed in English as well as in Hindi.

(c) and (d) Investors have the option to fill in the form either in English or Hindi as per their choice.

I.T. Evasion in J and K

1133. VAIDYA VISHNU DATT : Will the Minister of FINANCE be pleased to state:

(a) the number of cases filed against income tax evaders in the State of Jammu and Kashmir;

(b) whether any plan is proposed to be formulated to bring these evaders into direct Income Tax; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Prosecution proceedings have been initiated in respect of thirteen tax payers from the State of Jammu and Kashmir. These cases are pending in the Courts and are to be taken up in the regular course.

Revenue earned from Re-Export of Cigarettes

1134. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state:

(a) the total value and revenue earned out of cigarettes imported for re-exports through bonded warehouses during the last three years, year-wise;